

ITEM NO.14

OUT TODAY  
COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 16396/2015  
(Arising out of impugned final judgment and order dated 06/05/2015  
in SCA No. 8317/2015 passed by the High Court Of Gujarat At  
Ahmedabad)

STEEL AUTHORITY OF INDIA LIMITED

Petitioner(s)

VERSUS

DEEM ROLL TECH LIMITED AND ANR.

Respondent(s)

(With appln. for exem. Form filing c/c of the impugned judgment and  
interim relief)

Date : 29/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE UDAY UMESH LALIT  
(Vacation Bench)

For Petitioner(s) Mr. P.S.Patwalia,ASG.  
Mr. Ajay Sharma,Adv.  
Mr. Jagmohan sharma,Adv.  
Mr. Rajeev Sharma,Adv.  
Ms. Neelam Sharma,Adv.  
Mr. Ajay Sharma,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be stay of the operation  
of the impugned orders dated 6.5.2015 passed by the High  
Court and permit the petitioner to go ahead with the opening  
of the tender which is scheduled for Ist June, 2015.

However this tender shall not be finalised till 9<sup>th</sup>  
June, 2015.

However, the Award of the tender shall be subject to  
the outcome of this petition.

(SUMAN WADHWA)  
AR-cum-PS

(SUMAN JAIN)  
COURT MASTER

